

Central Administrative Tribunal  
Principal Bench

C.P. No. 365 of 2001  
in  
O.A. No. 36 of 2000

New Delhi, dated this the 1<sup>st</sup> JANUARY 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Shri T.R. Mohanty .. Applicant  
(Applicant in person)

Versus

Shri K.P.S. Rao & Others .. Respondents  
(By Advocate: Shri Madhav Panikar)

ORDER

S.R. ADIGE, VC (A)

Heard both sides on C.P. No. 365/2001  
alleging contumacious disobedience of the Tribunal's  
order dated 18.7.2000 in O.A. No. 36/2000.

2. In Para 7 of that order dated 18.7.2000  
respondents had been directed to ensure that such of  
applicant's representations as were pending, were  
disposed of in accordance with rules and instructions under  
intimation  
to him in a time bound manner.

3. Applicant contends that 32  
representations of his as listed in Pages 19-20 of  
O.A. No. 36/2000 were pending, and their  
non-disposal till date, constitutes contempt of court.

4. We have carefully perused the contents of  
respondents' reply to the C.P. which indicates the

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present position in respect of these representations. We are satisfied that in the light of their reply, respondents cannot be said to have wilfully or deliberately defied the Tribunal's directions referred to in para 2 above, which alone would warrant grounds for initiating contempt proceedings against respondents, in the background of the Hon'ble Supreme Court's rulings in C.A. No. 5089-5090 of 1998 T. Sudhakar Prasad Vs. State of Andhra Pradesh & Others and JT 1999 (1) SC 213 Airlines Employees Union Vs. Ravi Chatterjee & Others.

5. C.P. is dismissed. Notices discharged.

A Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

karthik

Adige  
(S.R. Adige)  
Vice Chairman (A)